

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.26219/2025

[Arising out of impugned final judgment and order dated 16-01-2019 in CRLA No. 296/1987 passed by the High Court of Judicature at Allahabad]

VINOD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[FOR ADMISSION and I.R.

IA No. 149996/2025 - CONDONATION OF DELAY IN FILING

IA No. 149998/2025 - EXEMPTION FROM FILING O.T.]

Date : 10-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Pragati Neekhara, AOR [N.P.]

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner, the matter is adjourned.

List the matter on 01.08.2025.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(SAPNA BANSAL)
COURT MASTER (NSH)